

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 8
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India Applicant/petitioner

Vs.

Era Infra Engineering Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 18.12.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Respondent: Ms. Ashly Cherian and Mr. Raunak Singh, Advs.
for RP

ORDER

CA-1346(PB)/2018

This is an application intimating the Tribunal that the IRP of the Corporate Debtor has been confirmed by the CoC to act as the RP of the Corporate Debtor. We accept the recommendation and approve the resolution of the CoC.

The application stands disposed of.

CA-1347(PB)/2018

The application seek extension of time for holding AGM for financial year 2017-18 of the Corporate Debtor. However, the ROC in his order has clarified that the audited financial statement of the Corporate Debtor for the financial year 2016-17 has not been



completed. It has further been intimated us that even the audited financial statement for the year 2017-18 has also not been completed. There will be no use of granting extension of time in the absence of complete audited financial statement as per the requirement of Regulation 36 (2)(c) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. Accordingly, we dispose of the application by directing the resolution professional to first complete the Financial Audited Statement for the year 2016-17 and 2017-18 and then renew his request for extension of time.

The application stands disposed of.

—Sel—

(M.M.KUMAR)
PRESIDENT

—Sel—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)